

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE GOPINATH.P.

TUESDAY, THE 12<sup>TH</sup> DAY OF MAY, 2020/22<sup>ND</sup> VAISAKHA, 1942

W.P(C) NO.34422 OF 2019

PETITIONER:-

M/S. BLUE CHIPS MINES & INDUSTRIES,  
VEMBALATHUPADAM,  
KAILIYAD P.O., SHORNUR,  
PALAKKAD DISTRICT, KERALA, PIN - 679 122,  
REPRESENTED BY ITS MANAGING PARTNER,  
MR. THOMAS BABU

BY ADV.SRI.SANTHOSH MATHEW

RESPONDENTS:-

1. CHALAVARA GRAMA PANCHAYAT,  
CHALAVARA P.O., PALAKKAD DISTRICT,  
PIN 679 505,  
REPRESENTED BY ITS SECRETARY.
2. THE SECRETARY,  
CHALAVARA GRAMA PANCHAYAT,  
CHALAVARA P.O., PALAKKAD DISTRICT,
3. THE GEOLOGIST,  
OFFICE OF THE GEOLOGIST,  
MINING & GEOLOGY DEPARTMENT,  
TOWN BUS STAND COMPLEX, PALAKKAD -14.  
PIN 679 505.
4. DIRECTOR OF MINING AND GEOLOGY,  
DIRECTORATE OF MINING & GEOLOGY,  
KESAVADASAPURAM, PATTAM PALACE P.O.,  
THIRUVANANTHAPURAM - 695 004.
5. KERALA STATE DISASTER MANAGEMENT AUTHORITY,  
VIKAS BHAVAN P.O.,  
THAPAL OFFICE,  
THIRUVANANTHAPURAM, PIN 695033,  
REPRESENTED BY ITS MEMBER SECRETARY

6. THE DISTRICT DISASTER MANAGEMENT AUTHORITY,  
PALAKKAD, REPRESENTED BY THE DISTRICT COLLECTOR.

R1 & R2 BY

R3 & R4 BY

R5 & R6 BY

THIS WRIT PETITION HAVING COME UP FOR ADMISSION ON  
12.05.2020, THE COURT ON THE SAME DAY DELIVERED THE  
FOLLOWING :

**JUDGMENT**

The learned counsel for the petitioner submits that the Writ Petition may be permitted to be dismissed as not pressed with liberty to move the Panchayat for appropriate reliefs.

Accordingly, this Writ Petition is dismissed as not pressed with the aforesaid liberty.

**GOPINATH.P.  
JUDGE**

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